

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2775/2002
MA-2383/2002

New Delhi this the 18th day of May, 2004.

Hon'ble Sh. Shanker Raju, Member(J)

Smt. Sunheri Devi,
W/o Sh. Khemi,
R/o Room No.2,
13/2, Bahadur Garh,
Vijay Park,
Mathurra(UP).

.... Applicant

(through Sh. D.N. Sharma, Advocate)

Versus

1. Union of India through
the Secretary to the
Govt. of India, Ministry
of Defence, South Block,
New Delhi.
2. The Director General of
Medical Services(Army),
(DGMS-3(b) Adjutant General's Branch,
'L' Block, Army Headquarters,
DHQ Post Office,
New Delhi-1.
3. The Commandant,
Military Hospital,
Mathura-Cantt.

.... Respondents

(through Sh. Bhasker Bhardwaj, Advocate)

ORDER (ORAL)

Hon'ble Sh. Shanker Raju, Member(J)

Applicant who has been working as Civilian
Cook in the Nursing Officer's Mess, Military
Hospital, Mathura stakes his claim for
regularisation. In the rejoinder, learned counsel
refers to Chapter 35 of Organisation and
Administration in Indian Army by Brigadier-Rajendra
Singh in regard to Officer's Mess (page-325) wherein
it is stated that all officers must be members of the
Mess and must observe the Mess Rules properly. Mess
Bills are regimental debits and must be paid
regularly and punctually.

(22)

2. In the conspectus of the above, it is stated that applicant is being paid from consolidated funds. She holds a civilian post for number of years and she is entitled to be considered for regularisation.

3. On the other hand, learned counsel of the respondents states that in view of the statement made in the rejoinder he has sent the aforesaid for verification to the office concerned.

4. Having regard to the above, O.A. stands disposed of with a direction that in the event the contentions raised by the applicant is found correct and the Mess Bills are regimental debits, the applicant's claim for regularisation be considered within three months from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member(J)

/vv/